

Boards to BHEL amount to Rs. 307 crores approximately as on 31-1-1983. The BHEL Executives are regularly following up with the concerned officials in the various State Electricity Boards at all levels for the collection of outstanding dues. The matter has also been taken up by Government at the level of the Chief Ministers of the States:

(b) No, Sir.

(c) Does not arise.

#### **Allotment of Maruti cars to M.Ps.**

2807. SHRI ASHFAQ HUSAIN: Will the Minister of INDUSTRY be pleased to state:

(a) the time schedule of production of different types of vehicles by Maruti Ltd.;

(b) when will its booking for general public commence; and

(c) whether Government propose to allot one vehicle to each Member of Parliament out of turn?

THE MINISTER OF INDUSTRY (SHRI NARAIN DATT TIWARI): (a) The production of Maruti vehicles is expected to commence by the end of this year. The different models proposed to be manufactured by Maruti will be introduced in a phased manner,

(b) Booking for Maruti vehicles is expected to commence shortly.

(c) The stage has not yet reached when a decision in this context may be taken by the Board of Maruti Ltd.

#### **Restoration of Bahadur Shah Zafar's Great Grand Daughter**

2808. SHRIMATI MADHURI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the two great grand daughters of Bahadur Shah Zafar aged 11 and 8 years, missing since January 4, 1983, have been recovered and restored to their parents in Calcutta; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) The information is being collected and will be laid on the Table of the House.

#### **Allotment of Industrial Plots to S.C. and S.T.**

2809. SHRI MANMOHAN TUDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether in the past 10 per cent was demanded initially after allotment of sheds/plots/flatted factories by the Directorate of Industries, Delhi Administration;

(b) whether now 50 per cent as security is being asked for allotment of plots at Okhla; if so, the reasons therefor;

(c) whether DDA takes 25 per cent amount after allotment of shops and rest is taken in instalments in case of SC|ST, the reasons why the same procedure cannot be followed here also;

(d) whether it is also a fact that some of the eligible SC|ST have entered into joint agreement with other; if so, what action is being taken to safeguard the interest of SC/ST; and

(e) whether the certificates of SCs|STs have been verified; if not, the reasons therefor

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) No, Sir.

(b) Yes Sir, 50 per cent of the tentative cost has been asked for as security deposit and to be adjusted against the price of the plot in the event of applicant being successful in the lot.

(c) According to information furnished by Delhi Administration, the procedure of DDA is not adopted as unlike in the plots developed by the Directorate of Industries, DDA shops are allotted to the highest tenderer.

(d) According to information furnished by Delhi Administration, the eligibility of the SC|ST applicant having entered